GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA STARRED QUESTION NO.230 TO BE ANSWERED ON 04.12.2019

COLLISION OF TRAINS

*230. SHRI PRATAPRAO JADHAV: SHRI SUDHEER GUPTA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether two trains collided at the Kacheguda station in Telangana recently and if so, the details thereof and the number of casualties reported therefrom;
- (b) the amount of compensation proposed to be paid to the families of the deceased and those injured in the said accident;
- (c) whether any investigation has been conducted to ascertain the reasons for this accident and if so, the details and the outcome thereof;
- (d) the action taken/being taken by the Government against those responsible for the accident; and
- (e) the steps taken/being taken by the Government to avoid such type of accidents in future?

ANSWER

MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

(SHRI PIYUSH GOYAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO.230 BY SHRI PRATAPRAO JADHAV AND SHRI SUDHEER GUPTA TO BE ANSWERED IN LOK SABHA ON 04.12.2019 REGARDING COLLISION OF TRAINS

- (a): Yes, Sir. On 11.11.2019 at 10:40 hours, a collision of Train No.47178 Lingampalli-Falaknuma Passenger train with Train No.17028 Kurnool City-Secunderabad Hundry Express occurred at Kacheguda Railway Station of Hyderabad Division of South Central Railway. As a result of the accident, 01 person (railway employee) lost his life, 08 persons suffered grievous injuries and 12 persons suffered simple injuries.
- (b): Compensation is paid by the Railways after decision of a Railway Claims Tribunal (RCT) on the compensation claims application filed by the victims or their dependents in a RCT bench. Ex-gratia ₹3,00,000/-(Rupees Three Lakh Only) to the victims/next of kin of victims has been paid. Final compensation is paid as decided by Railway Claims Tribunal.
- (c) & (d): Statutory inquiry into the said accident has been ordered to be conducted by the Commissioner of Railway Safety (CRS), South Central Circle, Secunderabad under the Ministry of Civil Aviation The reasons for the accident and responsibility is brought out by the Commissioner in the inquiry report and accordingly action is initiated against those found responsible.
- (e): Safety is accorded the highest priority by Indian Railways and all possible steps are undertaken on a continuous basis to prevent accidents and to enhance safety of passengers. The steps

taken/being taken by the Government to prevent such type of accidents include provision of Electrical/Electronic Interlocking Systems with centralized operation of points and signals, provision of Track Circuiting at stations, provision of Axle Counter for Automatic clearance of Block Section, provision of Train Protection and Warning System (TPWS), Auxiliary Warning System (AWS), Vigilance Control Device (VCD), Global Positioning System (GPS) based Fog Pass Device, safety drives, inspections and simulator based training of loco pilots, etc.
